

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1184
ANSWERED ON:13.07.2009
AMENDMENT IN CENTRAL LABOUR LAWS
Mahajan Smt. Sumitra

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Union Government has received proposals from various State Governments including Madhya Pradesh regarding seeking amendments in Central Labour Laws relating to Special Economic Zones;
- (b) if so, the details thereof alongwith the reaction of the Union Government thereto; and
- (c) the steps being taken by the Union Government in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (c): According to the information received from the Ministry of Home Affairs, the nodal Ministry, State legislations relating to Special Economic Zones, namely; the Andhra Pradesh Special Economic Zone Bill, 2005; the Maharashtra Special Economic Zones and Designated Areas Ordinance, 2008 and Jharkhand Special Economic Zone Bill, 2007 have been received by them for approval of the Government of India/assent of the President of India.

The Madhya Pradesh Labour Laws (Amendment) Bill, 2003 after due examination has been returned to the State Government with a message dated 16.01.2008 from the Hon'ble President under the proviso to Article 201 read with Article 200 of the Constitution of India, with directions to return the Bill to the State Legislature to reconsider it as per the directions contained in the message.